

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) Details of subsidy paid on indigenously manufactured controlled fertilizers during the last three years are as under:

Year	Rs. in Crore
1995-96	4300.00
1996-97	4743.00
1997-98	6600.00

(b) Yes, Sir.

(c) Scrutiny of cost data submitted by fertilizer units is done by the Cost Evaluation Division of the Office of Fertilizer Industry Coordination Committee, which is manned by officers drawn from the Indian Cost Accounts Service.

(d) Yes, Sir.

(e) to (h) Under the Retention Price-cum-Subsidy Scheme, a post tax return of 12% is allowed on the networth of the unit on a normative basis by taking into account the prevailing rate of corporate tax. The computation of return on networth based on a notional tax liability is in consonance with the practice followed by other expert pricing bodies, such as the Bureau of Industrial Costs and Prices and the Cost Accounts Branch of Ministry of Finance.

#### **Implementation of Dharamveer Committee**

4935. DR. RAVI MALLU : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to implement Dharamveer Committee report on Police reforms;

(b) the main recommendations of the Dharamveer Committee on Police reforms; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) National Police Commission submitted 8 Reports during 1979 to 1981. The first report was considered at a conference of Chief Ministers held at New Delhi in June, 1979 and was laid on the Table of the House on 1.2.1980. The other 7 Reports of the

Commission were also forwarded to all State Governments/UT Administrations for consideration and appropriate action, and laid on the Table of the House on 30.3.1983.

2. 'Police' being a State subject, it is primarily for the State Governments to implement the recommendations of the National Police Commission. The Central Government have been requesting them to ensure expeditious action on the implementation of these recommendations.

3. Recommendation in these reports, which concern the Central Government, have also been identified. In case of those recommendations accepted, action has been taken. Some points, especially those where amendments to existing laws are required, are at various stages of implementation.

4. Pursuant to the directions of the Supreme Court issued on 6.5.98 a High Powered Committee headed by Shri J.F. Ribeiro has been constituted on 25.5.98 to review the recommendations of the National Police Commission and to suggest ways and means for implementation of the pending recommendations. The constitution of the Committee and its terms of reference were reviewed by the Supreme Court on 14.7.1998 and are again listed for further consideration by the Hon'ble Court on 22.7.1998.

#### **Industrial Disputes Act, 1947**

4936. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the Minister of LABOUR be pleased to state:

(a) whether for breach of the terms of an Award of Industrial Tribunal penal action is prescribed under Section 29 of the Industrial Disputes Act, 1947;

(b) if so, whether a Public Sector Undertaking/Government Department being Industry is covered by such provisions of the said Act;

(c) if so, the number of cases where breaches, consequential action and prosecution launched against officials of the Public Sector Undertakings/Government Department by the Ministry of Labour during the last four years;

(d) whether such breaches have been taken in All India Radio/Doordarshan also being Industry;

(e) if so, the details of the prosecutions launched breaches of the terms of the Awards announced during the last ten years; and